

(2)

Central Administrative Tribunal, Principal Bench

Original Application No.471 of 2003

New Delhi, this the 3rd day of March, 2003

Hon'ble Mr. Justice V.S. Aggarwal, Chairman  
Hon'ble Mr. V.K. Majotra, Member (A)

P.K. Sarin,  
S/o Shri S.N. Sarin,  
492/KG-1, Vikas Puri,  
New Delhi

.... Applicant

(Appeared in person)

Versus

1. Union of India through,  
The Secretary,  
Ministry of Urban Development,  
Nirman Bhawan,  
New Delhi

2. Director General of Works  
C.P.W.D., Nirman Bhawan,  
New Delhi.

.... Respondents

O R D E R (ORAL)

By Justice V.S. Aggarwal, Chairman

The applicant Shri P.K. Sarin had been arrested and was tried for offences punishable under Section 7 and 13(1)(d) of the Prevention of Corruption Act. The learned Special Judge has acquitted the applicant of the said charges.

2. By virtue of the present application, the applicant states that he has been acquitted honourably and his period of suspension should be treated as on duty for all practical purposes. He should be granted pay scales as recommended by the Fifth Pay Commission and further promotions besides interest on the amount due.

3. Applicant who appears in person has pointed that he has already submitted a representation dated 21.8.2002

*V.S. Aggarwal*

3  
-2-

in this regard and no decision has been taken. He also stated that against the acquittal, perhaps an appeal has been preferred by the Central Bureau of Investigation which is pending in the Delhi High Court but no notice even has been issued.

4. In this view of the matter, it is directed that respondent no.2 would consider the said representation of the applicant and pass a speaking order keeping in view the position of law, preferably within four months from the receipt of the certified copy of the present order and convey to the applicant. With these directions, the O.A. is disposed of.

V.K. Majotra  
( V.K. Majotra )  
Member (A)

/dkm/

V.S. Aggarwal  
( V.S. Aggarwal )  
Chairman